

**In the National Company Law Tribunal
Kolkata Bench
Kolkata**

Before Shri Jinan K.R., Hon'ble Member (J)

CP(CAA) No. 743/KB/2018
(CA (CAA) No. 16/KB/2018)

In the matter of:

An application u/s. 230-232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016;

And

In the matter of:

1. Rainbow Iron & Steel Suppliers Private Limited
2. Vedant Fashions Private Limited

...

...

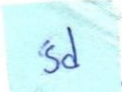
Applicants/Petitioners

ORDER

Ld. Counsel for the applicants in CP(CAA) No. 743/KB/2018 mentioned the matter today and brought to my notice certain typographical errors in the Order pronounced on 17/09/2018 and sought for corrections. The mistakes, as pointed out by the Ld. Counsel, need correction. Hence, the prayer is to be allowed. Accordingly, it is allowed and the corrected order is to be uploaded forthwith.

The rectification of the order has been made in terms of power conferred upon the Tribunal under Rule 154 of the NCLT Rules, 2016.

Urgent certified copy of the order be issued to the parties, if applied for, subject to compliance with all requisite formalities.


25/9/18
(Jinan K.R.)
Member (J)

Signed on this, the 25th day of September, 2018.

IN THE NATIONAL COMPANY LAW TRIBUNAL,
KOLKATA BENCH, KOLKATA

CP (CAA) No.743/KB/2018
CA (CAA) No.16/KB/2018

In the matter of:

An application under Sec.230 - 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
And

In the matter of:

Rainbow Iron & Steel Suppliers Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Paridhan Garment Park, 19, Canal South Road, SDF - 1, 4th Floor, A501- A502, Kolkata - 700 015, West Bengal

And

In the matter of:

Vedant Fashions Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Paridhan Garment Park, 19, Canal South Road, SDF - 1, 4th Floor, A501- A502, Kolkata - 700 015, West Bengal

And

In the matter of:

1. Rainbow Iron & Steel Suppliers Private Limited : (Transferor Company)
2. Vedant Fashions Private Limited : (Transferee Company)

.....Applicant/Petitioners

Order Delivered on 25th September 2018

For the Petitioners

: 1. Mr. D.N. Sharma, Advocate
2. Mr. T. Khaitan, Advocate

For the Regional Director,
(Eastern Region)
Ministry of Corporate Affairs

: Johani Pandey, AROC

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AMENDED ORDER

Per Jinan K.R., Member (Judicial)

This application has been filed by the Applicant Company, namely, Rainbow Iron & Steel Suppliers Private Limited [hereinafter referred to as the Transferor Company] with Vedant Fashions Private Limited [hereafter referred to as the Transferee Company] under Section 230 to 232 of the Companies Act, 2013 and their respective shareholders for obtaining sanction of this Tribunal regarding Scheme of Amalgamation proposed to be made between the Transferee Company and the Transferor Company and their respective shareholders. A copy of the Scheme of Amalgamation has been annexed with the application as Annexure A.

2. The object of this application is to ultimately obtain sanction of this Tribunal to a Scheme of Amalgamation proposed to be made between the applicant companies and their respective shareholders under the Scheme of Amalgamation whereby and whereunder: -

- i. The proposed amalgamation will enable better, efficient and economical management, control and running of the business, achieve operational efficiencies, cost competitiveness, create synergies and will prove beneficial for capitalizing on the growth opportunities to the fullest extent for the applicant companies.
- ii. The proposed amalgamation will lead to pooling of resources of both the applicant companies and will enable the merged entity to undertake its business operations more effectively and efficiently with larger capital and finance.
- iii. The proposed amalgamation and vesting of the Transferor Company into the Transferee Company would be in the interest of the shareholders, creditors, employees and other stakeholders of the

applicant companies as it would enable a focused business approach for the maximisation of benefits of all stakeholders.

3. It is stated in the application that the Board of Directors of the applicant companies have at their board meetings held on 22/12/2017 by a resolution passed unanimously approved the Scheme of Amalgamation. Copy of the board resolutions dated 22/12/2017 of the applicant companies are annexed with the application as Annexure J, page 169 to 170.

4. It reveals from the record that the share capital structure of the Transferor Company is as under: -

Authorised Share Capital.	Amount (Rs.)
5,00,000 Equity Shares of Rs.2/- each	10,00,000
Total	10,00,000
Issued, subscribed and paid up share capital	
5,00,000 Equity Shares of Rs.2/- each fully paid up.	10,00,000
Total	10,00,000

5. It reveals from the record that the share capital structure of the Transferee Company is as under: -

Authorised Share Capital.	Amount (Rs.)
15,00,00,000 Equity Shares of Rs.2/- each	30,00,00,000
Total	30,00,00,000
Issued, subscribed and paid up share capital	
12,51,15,170 Equity Shares of Rs.2/- each fully paid up.	25,02,30,340
Total	25,02,30,340

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6. It reveals from the record that pursuant to order dated 19/2/2018 passed by this Tribunal in C.A. (CAA) No.16/KB/2018, this Tribunal dispensed with convening of meetings of the equity shareholders and the unsecured creditors of the Transferor Company as all the equity shareholders and unsecured creditors of the Transferor Company had given their consent to the Scheme of Amalgamation and agreed to dispense with convening of separate meetings. This Tribunal further directed for convening meetings of equity shareholders, secured creditors and unsecured creditors of the Transferee Company. Copy of the order of the Tribunal dated 19/2/2018 is annexed with the application as Annexure K. Relevant part of the order of the Tribunal is reproduced below: -

- a) *“Meeting of the equity shareholders of Vedant Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 3:00 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company;*
- b) *Meeting of the secured creditors of Vedant Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 3:30 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company;*

c) *Meeting of the unsecured creditors of Vedant Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 4:00 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company."*

7. It reveals from the record that the petitioner companies, in compliance of order dated 19/2/2018 of this Tribunal, served notice in Form CAA-3 along with the Scheme of Amalgamation, a statement as required under Section 230 of the Companies Act, 2013 upon the Central Government through Regional Director, ROC, West Bengal, the Official Liquidator and the Income Tax Department. Further, notice was published once each in the "Financial Express" in English and the "Pratidin" in Bengali in their respective issues dated 24/2/2018. A copy of Affidavit of Service filed on 26/3/2018 have been annexed with the application as Annexure L page 183 to 241, which is on record.

8. Ld. Counsel for the applicant companies submitted, in terms of the order dated 19/2/2018, meetings of the Equity Shareholders, Secured Creditors and Unsecured Creditors of the transferee company were held on the 27/3/2018 and the Chairperson Mr. Siddhartha Murarka, PCS presided at such meetings. On perusal of the Report filed by Mr. Siddhartha Murarka, Chairperson appointed by this Tribunal, it appears that the Equity Shareholders, Secured Creditors and Unsecured Creditors of the transferee company have unanimously approved the said Scheme.

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9. The petitioner companies have thereafter filed the instant company petition. Pursuant to Order dated 24/7/2018 of the Tribunal, the petitioner companies have again despatched notice of hearing of the petition on the Regional Director, Eastern Region, Kolkata, Registrar of Companies, West Bengal, Assessing Officer of the Income Tax and the Chief Commissioner of Income Tax, by sending the same by speed post on 26/7/2018. Further, Notice of hearing of Petition has been published once each in "Financial Express" in English and "Pratidin" in Bengali in their respective issues dated the 31/7/2018 as per direction of this Tribunal. An Affidavit of Compliance affirmed on 10/8/2018 has been filed before this Tribunal. Further, despite publication of notice of hearing in newspapers in Form No. NCLT 3A of the National Company Law Tribunal Rules, 2016, no other person has filed any opposition or objection before this Tribunal.

10. Ld. Counsel for the applicant companies submitted that in compliance with section 230 (7) of the Act, Statutory Auditor of the transferee company has certified that the Accounting Treatment is in conformity with the Accounting Standards under section 133 of the Act. A copy of the said certificate is annexed with the application as Annexure N page 260 to 261.

11. The Regional Director, Eastern Region, Ministry of Corporate Affairs has submitted, vide his affidavit affirmed on 24/8/2018, which is on record. The observations of the Central Government on the scheme is as under: -

“(a) That it is submitted that on examination of the report of the Registrar of Companies, West Bengal it appears that no complaint and/or representation has been received against the proposed Scheme of Amalgamation. The petitioner companies are also up-dated in filing their statutory returns. It is further submitted that on examination of the proposed scheme of

Amalgamation, it appears that the proposed scheme is not prejudicial to the interest of members/shareholders and/or public. The Central Government has, therefore, decided that the instant petition/scheme need not be opposed."

12. Further, the Official Liquidator upon perusal of the reports of Mr. Sankar Dutta, Chartered Accountant, has prepared his report dated 9th August 2018 wherein he has concluded by observing the following:

"Further, we on the basis of verification carried out in accordance with the generally accepted auditing practices and conventions including test checks, we are of the opinion that the affairs of the Transferor Company have not been conducted in a manner prejudicial to the interest of its members or to public."

13. It appears from the Report of the Official Liquidator, who has filed his report on 9/8/2018 annexing the report submitted by the Chartered Accountant along with other relevant papers and records. The Chartered Accountant is of the opinion as follows: -

"On the basis of the detailed examination of the books of accounts and records of the Company and on the basis of such checks as considered appropriate I am of the opinion is that the affairs of the Transferor Company i.e. Rainbow Iron & Steel Suppliers Private Limited were conducted in a manner not prejudicial to the interest of the members or that of the public."

14. Heard Ld. Counsel for the applicant companies and authorized representative of Regional Director, Eastern Region, Ministry of Corporate Affairs at Kolkata. In view of absence of any objection and since all the requisite compliance has been fulfilled, the following order is passed: -

AMENDED ORDER

- i. The Scheme of Amalgamation, being Annexure A is sanctioned by this Tribunal to be binding on all the equity shareholders of the petitioner companies and all concerned with effect from 15th December 2017 on the Transferor Company and the Transferee Company and their shareholders and all concerned.
- ii. All the properties, rights and interest of the Transferor Company is transferred to and vested in without further act or deed in the Transferee Company and accordingly the same shall pursuant to Section 232 of the Companies Act, 2013 and read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 be transferred to and vested in Transferee Company for all the estate and interest of the Transferor Company, but subject nevertheless to all charges, now affecting the same.
- iii. All the debts, liabilities, duties and obligations of the Transferor Company is transferred without further act or deed to the Transferee Company and accordingly the same shall pursuant to Section 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 is transferred to and become the debts, liabilities, duties and obligations of the Transferee Company.
- iv. All the legal proceedings and/or suit/appeals now pending by or against the Transferor Company be continued by or against the Transferee Company.
- v. Leave be granted to the Transferor Company to file its Schedule of Assets within three weeks from the date of the order to be made herein;

- vi. The Transferor Company and the Transferee Company respectively do within 30 days after the date of the order to be made herein cause a certified copy thereof to be delivered to the Registrar of Companies, West Bengal for registration;
 - vii. The Transferor Company be dissolved without winding up from the date of the filing of the certified copy of this order with the Registrar of Companies, West Bengal by the Transferor Company and the Transferee Company;
 - viii. The Registrar of Companies, West Bengal, upon receiving such certified copy of this order be directed to place all files, records, documents, etc. relating to the Transferor Company and registered with him, on the file kept by him in relation to the Transferee Company and the files relating to the Transferor Company and the Transferee Company shall be consolidated accordingly.
15. The Company Petition being CP (CAA) No.743/KB/2018 [in CA (CAA) No.16/KB/2018] is disposed of accordingly.
16. There shall be no order as to costs.
17. Urgent certified copies of this order, if applied for, be supplied to the parties upon compliance of all requisite formalities.


Jinan K.R.
Member (J)

Signed on 25th September 2018

IN THE NATIONAL COMPANY LAW TRIBUNAL,
KOLKATA BENCH, KOLKATA

CP (CAA) No.743/KB/2018

CA (CAA) No.16/KB/2018

In the matter of:

An application under Sec.230 – 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016

And

In the matter of:

Rainbow Iron & Steel Suppliers Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Paridhan Garment Park, 19, Canal South Road, SDF - 1, 4th Floor, A501- A502, Kolkata – 700 015, West Bengal

And

In the matter of:

Vedant Fashions Private Limited, a Company incorporated under the provisions of the Companies Act, 1956 having its Registered office at Paridhan Garment Park, 19, Canal South Road, SDF - 1, 4th Floor, A501- A502, Kolkata – 700 015, West Bengal

And

In the matter of:

1. Rainbow Iron & Steel Suppliers Private Limited : (Transferor Company)
2. Vedant Fashions Private Limited : (Transferee Company)

.....Applicant/Petitioners

Order Delivered on 17th September 2018

For the Petitioners

: 1. Mr. D.N. Sharma, Advocate
2. Mr. T. Khaitan, Advocate

For the Regional Director,
(Eastern Region)
Ministry of Corporate Affairs

: Johani Pandey, AROC

ORDER

Per Jinan K.R., Member (Judicial)

This application has been filed by the Applicant Company, namely, Rainbow Iron & Steel Suppliers Private Limited [hereinafter referred to as the Transferor Company] with Vedant Fashions Private Limited [hereafter referred to as the Transferee Company] under Section 230 to 232 of the Companies Act, 2013 and their respective shareholders for obtaining sanction of this Tribunal regarding Scheme of Amalgamation proposed to be made between the Transferee Company and the Transferor Company and their respective shareholders. A copy of the Scheme of Amalgamation has been annexed with the application as Annexure A.

2. The object of this application is to ultimately obtain sanction of this Tribunal to a Scheme of Amalgamation proposed to be made between the applicant companies and their respective shareholders under the Scheme of Amalgamation whereby and whereunder: -

- i. The proposed amalgamation will enable better, efficient and economical management, control and running of the business, achieve operational efficiencies, cost competitiveness, create synergies and will prove beneficial for capitalizing on the growth opportunities to the fullest extent for the applicant companies.
- ii. The proposed amalgamation will lead to pooling of resources of both the applicant companies and will enable the merged entity to undertake its business operations more effectively and efficiently with larger capital and finance.
- iii. The proposed amalgamation and vesting of the Transferor Company into the Transferee Company would be in the interest of the shareholders, creditors, employees and other stakeholders of the

applicant companies as it would enable a focused business approach for the maximisation of benefits of all stakeholders.

3. It is stated in the application that the Board of Directors of the applicant companies have at their board meetings held on 22/12/2017 by a resolution passed unanimously approved the Scheme of Amalgamation. Copy of the board resolutions dated 22/12/2017 of the applicant companies are annexed with the application as Annexure J, page 169 to 170.

4. It reveals from the record that the share capital structure of the Transferor Company is as under: -

Authorised Share Capital.	Amount (Rs.)
50,000 Equity Shares of Rs.10/- each	5,00,000
Total	5,00,000
Issued, subscribed and paid up share capital	
5,00,000 Equity Shares of Rs.2/- each fully paid up.	10,00,000
Total	10,00,000

5. It reveals from the record that the share capital structure of the Transferee Company is as under: -

Authorised Share Capital.	Amount (Rs.)
1,20,00,000 Equity Shares of Rs.10/- each	12,00,00,000
Total	12,00,00,000
Issued, subscribed and paid up share capital	
12,51,15,170 Equity Shares of Rs.2/- each fully paid up.	25,02,30,340
Total	25,02,30,340

6. It reveals from the record that pursuant to order dated 19/2/2018 passed by this Tribunal in C.A. (CAA) No.16/KB/2018, this Tribunal dispensed with convening of meetings of the equity shareholders and the unsecured creditors of the Transferor Company as all the equity shareholders and unsecured creditors of the Transferor Company had given their consent to the Scheme of Amalgamation and agreed to dispense with convening of separate meetings. This Tribunal further directed for convening meetings of equity shareholders, secured creditors and unsecured creditors of the Transferee Company. Copy of the order of the Tribunal dated 19/2/2018 is annexed with the application as Annexure K. Relevant part of the order of the Tribunal is reproduced below: -

- a) *“Meeting of the equity shareholders of Vedanta Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 3:00 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company;*
- b) *Meeting of the secured creditors of Vedanta Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 3:30 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company;*

c) *Meeting of the unsecured creditors of Vedanta Fashions Private Limited (Transferee Company) shall be convened and held at Paridhan Garments Park, 19, Canal South Road, SDF-1, 4th Floor, A501-A502, Kolkata 700 015 on Tuesday, the 27th day of March 2018 at 4:00 P.M. for the purpose of considering and if thought fit approving with or without modification, the proposed Scheme of Amalgamation of the Transferor Company with the Transferee Company."*

7. It reveals from the record that the petitioner companies, in compliance of order dated 19/2/2018 of this Tribunal, served notice in Form CAA-3 along with the Scheme of Amalgamation, a statement as required under Section 230 of the Companies Act, 2013 upon the Central Government through Regional Director, ROC, West Bengal, the Official Liquidator and the Income Tax Department. Further, notice was published once each in the "Financial Express" in English and the "Pratidin" in Bengali in their respective issues dated 24/2/2018. A copy of Affidavit of Service filed on 26/3/2018 have been annexed with the application as Annexure L page 183 to 241, which is on record.

8. Ld. Counsel for the applicant companies submitted, in terms of the order dated 19/2/2018, meetings of the Equity Shareholders, Secured Creditors and Unsecured Creditors of the transferee company were held on the 27/3/2018 and the Chairperson Mr. Siddhartha Murarka, PCS presided at such meetings. On perusal of the Report filed by Mr. Siddhartha Murarka, Chairperson appointed by this Tribunal, it appears that the Equity Shareholders, Secured Creditors and Unsecured Creditors of the transferee company have unanimously approved the said Scheme.

9. The petitioner companies have thereafter filed the instant company petition. Pursuant to Order dated 24/7/2018 of the Tribunal, the petitioner companies have again despatched notice of hearing of the petition on the Regional Director, Eastern Region, Kolkata, Registrar of Companies, West Bengal, Assessing Officer of the Income Tax and the Chief Commissioner of Income Tax, by sending the same by speed post on 26/7/2018. Further, Notice of hearing of Petition has been published once each in "Financial Express" in English and "Pratidin" in Bengali in their respective issues dated the 31/7/2018 as per direction of this Tribunal. An Affidavit of Compliance affirmed on 10/8/2018 has been filed before this Tribunal. Further, despite publication of notice of hearing in newspapers in Form No. NCLT 3A of the National Company Law Tribunal Rules, 2016, no other person has filed any opposition or objection before this Tribunal.

10. Ld. Counsel for the applicant companies submitted that in compliance with section 230 (7) of the Act, Statutory Auditor of the transferee company has certified that the Accounting Treatment is in conformity with the Accounting Standards under section 133 of the Act. A copy of the said certificate is annexed with the application as Annexure N page 260 to 261.

11. The Regional Director, Eastern Region, Ministry of Corporate Affairs has submitted, vide his affidavit affirmed on 24/8/2018, which is on record. The observations of the Central Government on the scheme is as under: -

"(a) That it is submitted that on examination of the report of the Registrar of Companies, West Bengal it appears that no complaint and/or representation has been received against the proposed Scheme of Amalgamation. The petitioner companies are also up-dated in filing their statutory returns. It is further submitted that on examination of the proposed scheme of

Amalgamation, it appears that the proposed scheme is not prejudicial to the interest of members/shareholders and/or public. The Central Government has, therefore, decided that the instant petition/scheme need not be opposed.”

12. Further, the Official Liquidator upon perusal of the reports of Mr. Sankar Dutta, Chartered Accountant, has prepared his report dated 9th August 2018 wherein he has concluded by observing the following:

“Further, we on the basis of verification carried out in accordance with the generally accepted auditing practices and conventions including test checks, we are of the opinion that the affairs of the Transferor Company have not been conducted in a manner prejudicial to the interest of its members or to public.”

13. It appears from the Report of the Official Liquidator, who has filed his report on 9/8/2018 annexing the report submitted by the Chartered Accountant along with other relevant papers and records. The Chartered Accountant is of the opinion as follows: -

“On the basis of the detailed examination of the books of accounts and records of the Company and on the basis of such checks as considered appropriate I am of the opinion is that the affairs of the Transferor Company i.e. Rainbow Iron & Steel Suppliers Private Limited were conducted in a manner not prejudicial to the interest of the members or that of the public.”

14. Heard Ld. Counsel for the applicant companies and authorized representative of Regional Director, Eastern Region, Ministry of Corporate Affairs at Kolkata. In view of absence of any objection and since all the requisite compliance has been fulfilled, the following order is passed: -

ORDER

- i. The Scheme of Amalgamation, being Annexure A is sanctioned by this Tribunal to be binding on all the equity shareholders of the petitioner companies and all concerned with effect from 1st April 2017 on the Transferor Company and the Transferee Company and their shareholders and all concerned.
- ii. All the properties, rights and interest of the Transferor Company is transferred to and vested in without further act or deed in the Transferee Company and accordingly the same shall pursuant to Section 232 of the Companies Act, 2013 and read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 be transferred to and vested in Transferee Company for all the estate and interest of the Transferor Company, but subject nevertheless to all charges, now affecting the same.
- iii. All the debts, liabilities, duties and obligations of the Transferor Company is transferred without further act or deed to the Transferee Company and accordingly the same shall pursuant to Section 232 of the Companies Act, 2013 read with Companies (Compromises, Arrangements and Amalgamation) Rules, 2016 is transferred to and become the debts, liabilities, duties and obligations of the Transferee Company.
- iv. All the legal proceedings and/or suit/appeals now pending by or against the Transferor Company be continued by or against the Transferee Company.
- v. Leave be granted to the Transferor Company to file its Schedule of Assets within three weeks from the date of the order to be made herein;

- vi. The Transferor Company and the Transferee Company respectively do within 30 days after the date of the order to be made herein cause a certified copy thereof to be delivered to the Registrar of Companies, West Bengal for registration;
 - vii. The Transferor Company be dissolved without winding up from the date of the filing of the certified copy of this order with the Registrar of Companies, West Bengal by the Transferor Company and the Transferee Company;
 - viii. The Registrar of Companies, West Bengal, upon receiving such certified copy of this order be directed to place all files, records, documents, etc. relating to the Transferor Company and registered with him, on the file kept by him in relation to the Transferee Company and the files relating to the Transferor Company and the Transferee Company shall be consolidated accordingly.
15. The Company Petition being CP (CAA) No.743/KB/2018 [in CA (CAA) No.16/KB/2018] is disposed of accordingly.
16. There shall be no order as to costs.
17. Urgent certified copies of this order, if applied for, be supplied to the parties upon compliance of all requisite formalities.


Jinan K.R.
Member (J)

Signed on 17th September 2018